

#### The Andhra Pradesh Survey and Boundaries (Amendment) Act, 1995 Act 36 of 1995

**Keyword(s):** 

Up to Date Land Rewards, One Time Cess, Survey and land Rewards Fund

Amendment appended: 8 of 2021

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## THE ANDHRA PRADESH SURVEY AND BOUNDARIES (AMENDMENT) ACT, 1995.

#### ACT NO. 36 OF 1995\*

(28th November, 1995).

AN ACT TO AMEND THE ANDHRA PRADESH SURVEY AND BOUNDARIES ACT, 1923.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty - Sixth year of the Republic of India as follows:-

Short title.

- 1. This Act may be called the Andhra Pradesh Survey and Boundaries (Amendment) Act, 1995.
- Amendment 2. In the Andhra Pradesh Survey and Boundaries Act, 1923 of Sction 7 of (hereinafter referred to as the principal Act.), for section 7, Act VIII of the following section shall be substituted, namely:-
  - 7. Survey officer to carry out the survey or get the survey carried out in the manner Prescribed;— The Survey Officer shall carry out the survey or shall cause the survey carried out with the assistance of an external of internal agency approved by the Government in the manner prescribed."

Levy of one time cess for -survey etc.. 3. (1) In order to meet the cost of bringing the land records uptodate, their computerisation and for conducting a need based re-survey, there shall be levied and collected a one time cess of rupees twenty per acre on all lands in the State, notwithstanding anything contained in the principal Act. The amount so collected shall be credited to a fund called 'Survey and Land Records-Fund.'

<sup>(\*</sup>Received the (assent the Governor on the 21st November, 1995. for statement of Object and Reasons, Please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary date 4-5-95 at Page 3.)

(2) The levey and collection of the cess under sub-section (1) and the expenditure from the Survey and Land Records Fund shall be in such manner as may be prescribed.





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# ఆంధ్రప్రదేశ్ రాజపత్రము THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 8]

AMARAVATI, TUESDAY, 22nd JUNE 2021.

# ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the  $18^{th}$  June, 2021 and the said assent is hereby first published on the  $22^{nd}$  June, 2021 in the Andhra Pradesh Gazette for general information:

#### ACT No. 8 of 2021.

# AN ACT FURTHER TO AMEND THE ANDHRA PRADESH SURVEY AND BOUNDARIES ACT, 1923.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy Second Year of the Republic of India as follows,-

- 1. (1) This Act may be called the Andhra Pradesh Survey and Boundaries (Amendment) Act, 2021.
- Short title and commencement.
- (2) It shall be deemed to have come into force on and from the 11th January, 2021.
- 2. In the Andhra Pradesh Survey and Boundaries Act, 1923 (herein after referred to as the Principal Act), in section 3,
- Amendment of section 3.
- (i) for clause (ii), the following shall be substituted, namely,-
- Act No. VIII of 1923.
- "(ii) Government Lands: 'Government Lands' mean such land(s) which are vested in Government by operation of Law and including Government owned lands".
- (ii) after clause (ii) as so amended, the following new clause shall be inserted,-

"(ii)-A. Land:- 'Land' means all land whether owned by Government or otherwise."

# Amendment to title **3.** of Chapter II

4.

In the principal Act, in Chapter II for title "The Survey of Government lands", the title "Survey of Lands" shall be substituted.

## Amendment of section 5.

In the Principal Act, for section 5, the following shall be substituted namely,-

"(5) State Government may direct the Survey of land(s) or of any boundary of such land(s):-

The State Government or, subject to the control of the State Government, any officer or authority to whom this power may be delegated by it may by notification order a survey of any land owned by Government or otherwise."

## Amendment of section 12.

5. In the principal Act, in section 12, in clause (a), for the words "sixty (60) days" where ever it occurs, the words "thirty (30) days" shall be substituted.

## Amendment of section 13.

6. In the principal Act, in section 13, after the words "village chavadi", the words "Village Secretariat, Ward Secretariat" shall be inserted and for the words "of the village to which the survey relates", the words "of the village/ward to which the survey relates" shall be substituted.

## Amendment of section 16.

7. In the principal Act, in section 16,

- (i) for the marginal heading along with opening portion, the following shall be substituted, namely, 
  "Duties of Village Officer/Ward Officer:- It shall be the duty of every Village Officer / Ward Officer:"
- (ii) after clauses (a) and (b) the following explanation shall be inserted namely, -

#### "Explanation:

Village Officer: Village Officer shall include Panchayat Secretary, Village Surveyor and Village Revenue Officer.

Ward Officer: Ward Officer shall include Ward Amenities Secretary, Ward Planning Secretary and Ward Revenue Secretary." 8. (1) The Andhra Pradesh Survey and Boundaries (Amendment) Ordinance, 2021 (Ordinance No. 2 of 2021) is hereby repealed.

Repeal and Savings.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

#### VADDADI SUNITHA.

Secretary to Government (FAC), Law, Legal and Legislative Affairs & Justice, Law Department.